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MCRC-39058-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 16<sup>th</sup> OF SEPTEMBER, 2025MISC. CRIMINAL CASE No. 39058 of 2025*JAGRAM SINGH**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

*Shri Lokesh Mehta - Advocate for the applicant.**Shri Tarun Pagare- G.A. for the State.*  
.....WITHMISC. CRIMINAL CASE No. 39055 of 2025*MANJU SINGH AND OTHERS**Versus**THE STATE OF MADHYA PRADESH*

.....  
Appearance:

*Shri Lokesh Mehta - Advocate for the applicants.**Shri Tarun Pagare- G.A. for the State.*  
.....ORDER

1] They are heard. Perused the case diary / challan papers.

2] This order shall govern the disposal of both the applications as they have arisen out of the same Crime No.409 of 2025 registered at Police Station Sonkatch, District Dewas, regarding religious conversions.

3] Both these applications are the second bail applications filed by applicants Jagram Singh, Manju and Kiran under Section 483 of B.N.S.S./439 of Cr.P.C. as they are implicated in connection with Crime No.409/2025 registered at Police Station Sonkatch, District Dewas (MP) for offence punishable under Sections 3/5 of Madhya Pradesh Dharmik Swatantrata Adhiniyam, 2021. The applicants are in custody since 21.06.2025. Their first bail applications M.Cr.C. Nos.32158/2025 and 32161/2025 were dismissed by this Court vide



order dated 18.08.2025 as withdrawn, with liberty to renew the prayer after the charge-sheet is filed.

4] Counsel for the applicants has submitted that the charge-sheet has been filed, and the applicants are lodged in jail since 21.06.2025 and the conclusion of trial is likely to take sufficient long time. It is further submitted that there are no criminal antecedents of the applicants. Thus, the applications may be allowed.

5] Counsel for the respondent/State, on the other hand, has opposed the prayer.

6] Having considered the rival submissions, on perusal of the case-diary and taking note of the fact that there are no criminal antecedents, and the charge-sheet has already been filed, this Court finds that the further custody of the applicants does not appear necessary.

7] Accordingly, without commenting anything on merits of the matter, both the applications for grant of bail are allowed. The applicants are directed to be released on bail upon their furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) each with separate solvent surety in the like amount to the satisfaction of the Trial Court for their appearance, as and when directed and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C.s stand *allowed* and *disposed of*.

Certified copy as per rules.

(SUBODH ABHYANKAR)  
JUDGE